

(c) the steps taken/proposed to be taken by the Government for recovery of such loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. P. VEERENDRA KUMAR): (a) and (b) The data reporting system of the Reserve Bank of India (RBI) does not generate information in the manner asked for. However, the details of categorywise overdue advances of public sector banks as on September 1994 (latest available with RBI) are give below:

Category	Overdue advances (Rs. crores)
Large and Medium Industries	8153.12
Small Scale Industries	5419.85
Agriculture	5321.23
Other Priority Sector	3977.66
All others	5805.81
Total	28677.67

(c) Debts Recovery Tribunals have been established by Government to speed up the recovery of dues owed to banks and financial institutions. Government and RBI have also been impressed upon the banks the need to strengthen the credit appraisal machinery and exercise close supervision and control over advances. Targets of recovery/reduction of non-performing assets (NPA) have been fixed by RBI. Recovery Cells have been set up at the Headquarters of the nationalised banks under the charge of a General Manager. Board of Directors are also required to review the recovery position on a regular basis. The RBI has also put in position a system of circulating a list of large defaulting borrowers for the confidential use of banks and financial institutions on a half-yearly basis, so that this information could be used as an input in decision making.

[Translation]

Loss Making Industries

3272. SHRI KRISHAN LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) the State-wise details of the Industries which are running in losses and which are earning profit in the country during the last two years;

(b) whether the Government have examined causes for the losses incurred to such industrial units;

(c) if so, the details thereof; and

(d) the steps taken by the Government to check the losses to such units in future?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) State-wise/Union Territory-wise list of Central

PSUs is given in Appendix III of Volume-I of P.E. Survey, 1994-95 laid in both the Houses of Parliament on 19.7.96. PSE wise detail showing net profit/loss during last five years is given in Statement No. 7A and 7B of the said volume.

(b) and (c) Reasons for making losses are enterprise specific. However, some of the common reasons are obsolete and outdated plants and machinery, surplus manpower, high interest burden, lack of suitable market, etc.

(d) The steps taken to improve the performance are also enterprise specific. However, some of the steps taken by the Government include periodical performance review meetings by the administrative Ministries/Departments, enhanced power to Board of Directors, professionalisation of Board management, signing of MOUs, reduction in surplus labour force through VRS, technology upgradation, etc.

[English]

Frauds in Bihar

3273. SHRI I.D. SWAMI: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Bank in tizzy as staff swindle 1.45 cr." appearing in the 'Hindustan Times' dated 6.11.1996;

(b) if so, the details thereof and the reaction of the Government thereon;

(c) whether cases of blame worthy culpable negligence, criminal acts of fraud, cheating and fraud and misconduct etc. are on increase in the private sector banks; and

(d) if so, the action the Government propose to take to bring discipline in the private sector banks and to ensure that there is check on the proper administration of justice in those banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Yes, Sir.

(b) to (d) Information is being collected and will be laid on the Table of the House, to be extent available.

Cases Registered Against Officials of MMTC by CBI

3274. SHRI ANANT GUDHE: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been spurt in the cases registered against senior officials of Minerals and Metal Trading Corporation of India Ltd. by CBI;

(b) if so, the details of cases registered during the last one year; and

(c) the details of cases wherein investigations have been completed and the outcomes thereof alongwith the action taken against those found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COMMECE (SHRI BOLLA BULLI RAMAIAH): (a) and (b) No, Sir. A total of 4 cases have been registered by CBI in 1995-96. (c) A Statement is attached.

STATEMENT

	Details of Cases	Date Regd. by CBI	Against MMTC Officers	Remarks
(i)	M/s. Vijay Sea Food Int'l	29.2.1996	1 Manager	Cases registered after vigilance investigations had been completed by MMTC and the Ex-CGM was imposed major penalty of down grading to the post of GM. CBI's report relating to Vijaya Sea Food has been received on 25.2.1997.
(ii)	Unauthorised credit sales of Fertilizers to 5 selected dealers of Vijayawada	29.2.1996	1 Sr. Manager	The case was referred by MMTC to CBI on 29.1.96. The CBI investigation report was received on 15.1.97 advising initiation of 'Major' penalty proceedings against the officer. The chargesheet is under issue to the Sr. Manager. Original records in both these cases are being obtained from CBI for further follow-up action.

Revival of Braithwaite & Co

3275. SHRI BASUDEB ACHARIA: Will the Minister of INDUSTRY be pleased to state:

- whether the revival status of Braithwaite and Co. Ltd. is as per sanctioned scheme of BIFR;
- if so, the details thereof;
- whether the Government have released the sanctioned fund for its revival;
- if so, the details thereof alongwith its impact on the profitability; and
- if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) and (b) The BIFR sanctioned scheme envisages fresh fund infusion of Rs. 26.68 crore inclusive of Rs. 8.38 crore for rationalisation of manpower, conversion of Government loan into equity and write-off of outstanding interest on Government loan. The revival scheme also envisages State Bank of India waiving penal interest of Rs. 62.32 lakhs, converting outstanding interest amount of Rs. 1.38 crore into funded interest term loan and extending need-based working capital. The scheme is under implementation.

(c) to (e) Government has released Rs. 9.38 crore so far and a budgetary provision of Rs. 8.19 crore has been made in RE 1999-97. Fund for rationalisation is not required as the Company has already reached the desired manpower level. Although the performance of the Company suffered during 1995-96 mainly due to delay in release of

wagon orders, there has been distinct improvement in the working results of the Company during 1996-97 indicating signs of turnaround.

Exchange Control Regulation

3276. SHRI BHAKTA CHARAN DAS:
SHRI SULTAN SALAHUDDIN OWAISI:

Will the Minister of FINANCE be pleased to state:

- whether the RBI has announced major relaxations in exchange control regulations;
- if so, the details thereof;
- whether the RBI has also liberalised the existing regulations in regard to payments for various kinds of feasibility studies, legal services, postal imports and purchase of designs and drawings; and
- if so, the details thereof and how for the banks/ country's export is likely to be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) and (b) Yes, Sir. Details are furnished in Statement-I.

(b) Yes, Sir. Details are furnished in Statement-II.

(d) This is expected to promote trade since exporters/importers etc. Will be able to remit for the purpose indicated in the annexures, through authorised dealers without RBI's prior approval, procedural delays would be avoided and speedier settlement of transactions/payments would be made.